

12.00 hrs.

## PUBLIC ACCOUNTS COMMITTEE

### TWENTIETH AND FIFTY-FOURTH REPORTS

**SHRI ASOKE KRISHNA DUTT** (Dum Dum): I beg to present the following Reports of the Public Accounts Committee:—

(1) Twentieth Report on Paragraphs 38, 39, 41 and 42 of the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Civil) relating to Purchase of Tents, Assembly Springs, Angola Shirting and Gun Metal Ingots.

(2) Fifty-fourth Report on Paragraph 15 of the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Civil), Revenue Receipts, Volume I, Indirect Taxes (Customs Receipts).

## COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

### FIRST AND SEVENTH REPORTS

**SHRI SURAJ BHAN** (Ambala): I beg to present the following Reports (English and Hindi versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

(1) First Report on the Ministry of Agriculture and Irrigation (Department of Agriculture)—Allotment of land to Scheduled Castes and Scheduled Tribes in the Union Territory of Delhi.

(2) Seventh Report on Action Taken by Government on the recommendations contained in their Fortieth Report (Fifth Lok Sabha) on the Ministry of Railways (Railway Board)—Reservation for, and employment of, Scheduled Castes and Scheduled Tribes in the Workshops of Western Railway.

## COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

### FOURTH REPORT

**SHRI NATWARLAL B. PARMAR** (Dhanduka): I beg to present the Fourth Report of the Committee on Absence of Members from the sittings of the House.

12.30 hrs.

## STATEMENT RE. GOVERNMENT DECISIONS ON RECOMMENDATIONS OF OIL PRICES COMMITTEE

**THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILISERS** (SHRI H. N. BAHUGUNA): Mr. Speaker, Sir, Hon'ble Members are aware that the Government of India had set up in March 1974, an Oil Prices Committee under the Chairmanship of Dr. K. S. Krishnaswamy, Deputy Governor, Reserve Bank of India to recommend pricing policies to be followed in the context of the new world crude situation and on other connected matters. This Committee submitted an Interim Report in February 1975 and Government decisions thereon were contained in the Resolution of 14th July, 1975. The main features of the new pricing arrangement were the determination of the price of indigenous crude oil on the principle of the long run social marginal cost of crude (discounted at 10 per cent over 15 years as life of the project), the replacement of the system of 'import parity' in the determination of prices of crude oil and petroleum products, by a system of costs in accordance with certain norms and parameters plus an appropriate return on investment and the introduction of retention prices for each product for each refinery.

The Oil Prices Committee submitted its final Report in November, 1976. I have the honour to inform the House of the decisions of the Gov-